

**DIVISION BENCH**

**ITEM NO. 7**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.42/2022 IN CP No.65/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> November,  
2022, 12:30 pm**

|                            |   |
|----------------------------|---|
| <b>NAME OF THE COMPANY</b> | <b>YOGENDRA KUMAR GUPTA &amp; ORS V/S<br/>SUNWORLD INFRASTRUCTURE PVT LTD<br/>&amp; ORS</b> |
| <b>UNDER SECTION</b>       | <b>241/242 &amp; 246 OF COMPANIES ACT 2013</b>  |

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. R.P. Agarwal, Sr. Counsel assisted by Sh. Shivam Rastogi, Adv.  
: *For the Applicant in IA No.42/2022*

**ORDER**


**IA No.42/2022**

The present application has been filed under Rule 11 & 32 of the NCLT Rules, 2016 read with other applicable provisions of the Companies Act, 2013 seeking an interim order restraining the petitioners from giving effect to the decisions allegedly taken in the board meeting dated 22.10.2022 and to maintain the status-quo as on 21<sup>st</sup> October, 2022. The main petition is stated to be listed on 5<sup>th</sup> December, 2022.

Let the notice of the present application be given to the opposite side.

List this matter on 5<sup>th</sup> December, 2022.

  
**(Subrata Kumar Dash)**  
**Member (Technical)**

  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

**21<sup>st</sup> November, 2022**

*Md. Zaid*  
(Stenographer)